

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixteenth Lok Sabha)

TWENTY-THIRD REPORT

(Presented on 20.7.2016)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-third Report.

2. The Committee met on 19 July, 2016 for –

- I. Examination of two Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294 (1) of the Rules of Procedure.

Examination of the Constitution (Amendment) Bills

3. The Committee examined the following two Constitution (Amendment) Bills:-

- (1) The Constitution (Amendment) Bill, 2016 (Amendment of article 15) by Shri Rahul Shewale, M.P.

The Bill seeks to amend the Constitution with a view to provide that no citizen shall, on ground of sex, be denied access to any place of religious worship.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2016 (Amendment of articles 75 and 164) by Shri Bhartruhari Mahtab, M.P.

The Bill seeks to amend the Constitution with a view to:-

- (i) provide that a motion of no-confidence in the Union Council of Ministers, shall be accompanied by a motion of confidence naming the successor Prime Minister and both these motions shall be voted upon together and accordingly carried or defeated together;

(ii) provide that a motion of no-confidence in the Council of Ministers in a State shall be accompanied by a motion of confidence naming the successor Chief Minister and both these motions shall be voted upon together and accordingly carried or defeated together;

(iii) provide that the Central Government shall, in consultation with the Election Commission, determine the manner of extending or curtailing the duration of State Legislative Assemblies in order to synchronise the general elections to the Assemblies with the general elections to Lok Sabha.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee considered classification and allocation of time in respect of sixty-one Bills as shown in the Appendices.

5. After considering all aspects of the Bills, the Committee recommend that fifty-six Bills shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining five Bills shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II, respectively.

Recommendations

6. The Committee recommend that-

- (i) Sarvashri Rahul Shewale and Bhartruhari Mahtab, M.Ps. may be permitted to move for leave to introduce their Constitution (Amendment) Bills specified in sub-paras (1) and (2) of paragraph 3 above; and
- (ii) the classification and allocation of time to sixty-one Bills by the Committee, as shown in the Appendices, be agreed to by the House.

NEW DELHI;

19 July, 2016

28 Ashadha, 1938 (Saka)

DR. M. THAMBI DURAI
Chairperson,
Committee on Private Members'
Bills and Resolutions.

APPENDIX-I

(See para 5 of the Report)
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Artisans (Welfare) Bill, 2015 by Shri Sushil Kumar Singh, M.P.	251 of 2015	A	2 hours
2.	The Civil Liability for Nuclear Damage (Amendment) Bill, 2015 (<u>Amendment of sections 35 and 46</u>) by Shri Harish Chandra Meena, M.P.	297 of 2015	A	2 hours
3.	The Right to Access of Judicial Proceedings and Information Bill, 2016 by Shri Rajeev Satav, M.P.	15 of 2016	A	2 hours
4.	The Compulsory Basic Facilities for Widow and Orphans Bill, 2016 by Shri Nishikant Dubey, M.P.	57 of 2016	A	2 hours
5.	The Personal Bankruptcy (Declaration and Rehabilitation) Bill, 2016 by Shri Nishikant Dubey, M.P.	59 of 2016	A	2 hours
6.	The Andhra Pradesh Reorganisation (Amendment) Bill, 2016 (<u>Amendment of sections 46 and 94</u>) by Y.V. Subba Reddy, M.P.	48 of 2016	A	2 hours
7.	The Surrogate Advertisements (Prohibition) Bill, 2016 by Dr. Boora Narsaiah Goud, M.P.	20 of 2016	A	2 hours
8.	The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2016 (<u>Insertion of new Chapter IIA</u>) by Dr. Boora Narsaiah Goud, M.P.	62 of 2016	A	2 hours
9.	The Constitution (Amendment) Bill, 2016 (<u>Amendment of articles 243K and 243ZA</u>) by Dr. Boora Narsaiah Goud, M.P.	34 of 2016	A	2 hours

1	2	3	4	5
10.	The Small-Holder Farmers (Protection and Welfare) Bill, 2016 by Adv. Joice George, M.P.	51 of 2016	A	2 hours
11.	The Sex Workers (Welfare and Rehabilitation) Bill, 2016 by Dr. Kirit Premjibhai Solanki, M.P.	58 of 2016	A	2 hours
12.	The Rainwater (Harvesting and Storage) Bill, 2016 by Dr. Kirit Premjibhai Solanki, M.P.	45 of 2016	A	2 hours
13.	The Education Loan Bill, 2016 by Shri Bhairon Prasad Mishra, M.P.	65 of 2016	A	2 hours
14.	The Waste Management Bill, 2016 by Shri Konda Vishweshwar Reddy, M.P.	49 of 2016	A	2 hours
15.	The Reservation for the Scheduled Castes and the Scheduled Tribes in Private Sector Bill, 2016 by Dr. Udit Raj, M.P.	22 of 2016	A	2 hours
16.	The Administrative Tribunals (Amendment) Bill, 2016 (<u>Amendment of section 6</u>) by Shri Dushyant Chautala, M.P.	25 of 2016	A	2 hours
17.	The Right to Information (Amendment) Bill, 2016 (<u>Amendment of section 19</u>) by Shri Dushyant Chautala, M.P.	27 of 2016	A	2 hours
18.	The Constitution (Amendment) Bill, 2016 (<u>Substitution of new article for article 340</u>) by Shri Jayadev Galla, M.P.	63 of 2016	A	2 hours
19.	The Code of Criminal Procedure (Amendment) Bill, 2016 (<u>Amendment of section 260</u>) by Shri Dushyant Chautala, M.P.	26 of 2016	A	2 hours
20.	The Economically Weaker Class Corporation Bill, 2016 by Shrimati Rama Devi, M.P.	60 of 2016	A	2 hours

1	2	3	4	5
21.	The Poverty Stricken and Backward Regions (Development) Bill, 2016 by Shrimati Rama Devi, M.P.	52 of 2016	A	2 hours
22.	The Prisons (Amendment) Bill, 2016 (<u>Amendment of section 3, etc.</u>) by Shri Mullappally Ramachandran, M.P.	54 of 2016	A	2 hours
23.	The Prevention of Witch-Hunting Bill, 2016 by Shri Raghav Lakhanpal, M.P.	66 of 2016	A	2 hours
24.	The Missing Children (Faster Tracking and Reuniting) Bill, 2016 by Dr. Manoj Rajoria, M.P.	37 of 2016	A	2 hours
25.	The Compulsory Imparting of Moral education in Educational Institutions Bill, 2016 by Dr. Manoj Rajoria, M.P.	38 of 2016	A	2 hours
26.	The Destitute Children (Rehabilitation and Welfare) Bill, 2016 by Shri Sukhbir Singh Jaunapuria, M.P.	39 of 2016	A	2 hours
27.	The Constitution (Amendment) Bill, 2016 (<u>Amendment of the Eighth Schedule</u>) by Shri Kunwar Pushpendra Singh Chandel, M.P.	36 of 2016	A	2 hours
28.	The Information Technology (Amendment) Bill, 2016 (<u>Substitution of new section for section 78</u>) by Dr. Kirit Somaiya, M.P.	3 of 2016	A	2 hours

1	2	3	4	5
29.	The Constitution (Amendment) Bill, 2016 (<u>Amendment of articles 243G and 243W</u>) by Shri Rajesh Ranjan, M.P.	28 of 2016	A	2 hours
30.	The Tea Garden Workers (Timely Payment of Dues) Bill, 2016 by Prof. Saugata Roy, M.P.	44 of 2016	A	2 hours
31.	The Constitution (Amendment) Bill, 2016 (<u>Insertion of new article 21B</u>) by Prof. Saugata Roy, M.P.	43 of 2016	A	2 hours
32.	The Constitution (Amendment) Bill, 2016 (<u>Amendment of article 72</u>) by Shri Anurag Singh Thakur, M.P.	31 of 2016	A	2 hours
33.	The National Sports Ethics Commission Bill, 2016 by Shri Anurag Singh Thakur, M.P.	56 of 2016	A	2 hours
34.	The Life Insurance Agents Welfare Bill, 2016 by Dr. A. Sampath, M.P.	61 of 2016	A	2 hours
35.	The Financial Assistance for Girl Child Born to Parents Living Below Poverty Line Bill, 2016 by Shrimati Ranjeet Ranjan, M.P.	85 of 2016	A	2 hours
36.	The Electro Homoeopathy System of Medicine (Recognition) Bill, 2016 by Shrimati Ranjeet Ranjan, M.P.	86 of 2016	A	2 hours
37.	The Electricity (Amendment) Bill, 2016 (<u>Amendment of section 113</u>) by Shri Dushyant Chautala, M.P.	102 of 2016	A	2 hours
38.	The Competition (Amendment) Bill, 2016 (<u>Amendment of section 53D</u>) by Shri Dushyant Chautala, M.P.	100 of 2016	A	2 hours

1	2	3	4	5
39.	The Consumer Protection (Amendment) Bill, 2016 (<u>Amendment of sections 16 and 20</u>) by Shri Dushyant Chautala, M.P.	99 of 2016	A	2 hours
40.	The Telecom Regulatory Authority of India (Amendment) Bill, 2016 (<u>Amendment of section 14C</u>) by Shri Dushyant Chautala, M.P.	101 of 2016	A	2 hours
41.	The Prevention of Adverse Photography Bill, 2016 by Shri Rajeev Satav, M.P.	108 of 2016	A	2 hours
42.	The National Witness Protection Bill, 2016 by Dr. Kirit Premjibhai Solanki, M.P.	84 of 2016	A	2 hours
43.	The Environment Protection (Control of Non-Biodegradable Garbage) Bill, 2016 by Shri Sharad Tripathi, M.P.	79 of 2016	A	2 hours
44.	The Timely Filling of Vacancies in Central Public Sector Enterprises Bill, 2016 by Shri Baijayant Panda, M.P.	81 of 2016	A	2 hours
45.	The Timely Commencement of Laws Bill, 2016 by Shri Baijayant Panda, M.P.	82 of 2016	A	2 hours
46.	The Geotag-Enabled Monitoring of Public Works Bill, 2016 by Shri Baijayant Panda, M.P.	83 of 2016	A	2 hours

1	2	3	4	5
47.	The Indian Penal Code (Amendment) Bill, 2016 (<u>Substitution of new section for section 124A</u>) by Prof. Saugata Roy, M.P.	74 of 2016	A	2 hours
48.	The Indian Penal Code (Amendment) Bill, 2016 (<u>Substitution of new section for section 124A</u>) by Shri Bhartruhari Mahtab, M.P.	75 of 2016	A	2 hours
49.	The National Green Tribunal (Amendment) Bill, 2016 (<u>Amendment of section 5</u>) by Shri Ravneet Singh Bittu, M.P.	88 of 2016	A	2 hours
50.	The Constitution (Schedule Castes and Scheduled Tribes) Orders (Amendment) Bill, 2016 by Shri Bhairon Prasad Mishra, M.P.	80 of 2016	A	2 hours
51.	The Port Trusts (Reservation in Employment to Local Persons) Bill, 2016 by Shri Shirang Appa Barne, M.P.	96 of 2016	A	2 hours
52.	The Heritage Cities and Sites Development Bill, 2016 by Shri Shirang Appa Barne, M.P.	97 of 2016	A	2 hours

1	2	3	4	5
53.	The High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 2016 by Shri Rajendra Agrawal, M.P.	87 of 2016	A	2 hours
54.	The Economically Weaker Class (Provision of Certain Facilities) Bill, 2016 by Dr. Ramesh Pokhriyal 'Nishank', M.P.	103 of 2016	A	2 hours
55.	The Mentally Retarded Children (Welfare) Bill, 2016 by Dr. Ramesh Pokhriyal 'Nishank', M.P.	104 of 2016	A	2 hours
56.	The Compulsory Teaching of Sanitation and Cleanliness in Schools Bill, 2016 by Shri Om Birla, M.P.	55 of 2016	A	2 hours

APPENDIX-II

(See para 5 of the Report)
(List of Bills placed in category B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Representation of the People (Amendment) Bill, 2016 (<u>Substitution of new section for section 3, etc.</u>) by Shri Rajendra Agrawal, M.P.	35 of 2016	B	2 hours
2.	The Constitution (Amendment) Bill, 2016 (<u>Amendment of article 1</u>) by Shri Kunwar Pushpendra Singh Chandel, M.P.	40 of 2016	B	2 hours
3.	The Constitution (Amendment) Bill, 2016 (<u>Amendment of the Seventh Schedule</u>) by Shri Anurag Singh Thakur, M.P.	30 of 2016	B	2 hours
4.	The Motor Vehicles (Amendment) Bill, 2016 (<u>Amendment of section 40</u>) by Shri Shirang Appa Barne, M.P.	95 of 2016	B	2 hours
5.	The Constitution (Amendment) Bill, 2016 (<u>Amendment of the Third Schedule</u>) by Shri Gopal Chinayya Shetty, M.P.	107 of 2016	B	2 hours